

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No. 1527 of 2020

Shyamapada Paul ... Petitioner
Versus
The State of Jharkhand & Ors. ... Opposite Parties

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Amit Kr. Das, Adv.
For the State : Ms. Priya Shrestha, Addl. P.P.

03 / 11.09.2020 Heard the parties through Video Conferencing.

Mr. Amit Kr. Das, learned counsel for the petitioner personally undertakes to remove the defects pointed out by the Stamp Reporter within two weeks after the lockdown is over.

In view of the personal undertaking given by learned counsel for the petitioner, the defects pointed out by the Stamp Reporter are ignored for the present.

Learned counsel for the petitioner submits that the petitioner will file supplementary affidavit annexing the copy of the demand draft of Rs. 3,19,200/- drawn in favour of the complainant.

Prayer is allowed.

List this case after filing of the supplementary affidavit.

If the supplementary affidavit is not filed within twelve weeks, this criminal miscellaneous petition will stand dismissed without further reference to the Bench.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-